

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1238(ND)2019

COARM:

PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2019

NAME OF THE COMPANY: M/s. Arcee Trading Corporation V/s. M/s. Dev
Landcon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Mr. Basant Kumar Gautam, Advocate

Present for the Respondent: Mr. Ranveer Sharma, Advocate

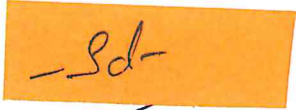
ORDER

Both directors of the Corporate Debtor are directed to be present in Court along with Mr. Mukesh Sharma, General Manager of the Corporate Debtor who had verified the measurement of the running bills. Ld. Counsel for the Corporate Debtor states that Mr. Mukesh Sharma has since left the service. He shall furnish to address to enable this court issue Notice/Bailable warrants. Ld. Counsel for the Corporate Debtor is unable to apprise this Bench when Mr. Mukesh Sharma left the service i.e. was it after verification of the running bills or while in service of the Corporate debtor. The directors of the Corporate Debtor shall also made every endeavour to ensure that Mukesh Sharma is also present in Court.

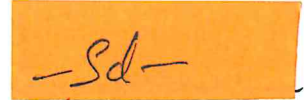
(Ginni)

However, it is not being disputed by ld. Counsel for the Corporate debtor that the petitioner firm had undertaken and carried out the construction work.

To come up on 25th September, 2019.



(L.N. Gupta)
Member (T)



(Ina Malhotra)
Member (J)